

BA No. 7 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the applicant.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the applicant prays for and is allowed further one week's time to take steps for service of notices on respondents No. 2 Md. Takir Ahmed and respondent No. 3 Md. Manzu Miah.

Issue notices to the aforesaid respondents as directed vide order dated 18.03.2014.

List after four weeks.

CHIEF JUSTICE

dev
23.04.14

Cont Case No. 24 of 2013
IN WP(C)No.83 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of the learned counsel for
the petitioner. List after three weeks.

CHIEF JUSTICE

dev
23.04.14

Cont Case No. 26 of 2012
IN WP(C)No. 371 of 2011

23.04.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of the learned counsel for
the petitioner. List after four weeks.

CHIEF JUSTICE

dev
23.04.14

Cont Case No. 38 of 2013
IN WP(C)No.64 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
23.04.14

Cont Case No. 39 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
23.04.14

MC No. 24 of 2014
IN WP(C)No.34 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 34 of
2014.

CHIEF JUSTICE

dev
23.04.14

MC No. 132 of 2014
IN WP(C)No.322 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the applicants.

Shri A Khan, Advocate, present for the respondents.

Heard.

By means of this application, the applicants (writ petitioners) have sought restoration of WP(C)No. 322 of 2013, which was dismissed for non-prosecution on 02.04.2014.

The application is within time and ground of absence is sufficiently explained in the application supported by affidavit of VP Thampi.

Therefore, the application is allowed. The WP(C)No.322 of 2013 is restored to its original number.

Misc. Case No. 132 of 2014 stands disposed of

(Prafulla C Pant)
CHIEF JUSTICE

dev
23.04.14

MC No. 133 of 2014
IN WP(C)No.295 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the applicants.

Shri A Khan, Advocate, present for the respondents.

Heard.

By means of this application, the applicants (writ petitioners) have sought restoration of WP(C)No. 295 of 2013, which was dismissed for non-prosecution on 08.04.2014.

The application is within time and ground of absence is sufficiently explained in the application supported by affidavit of Babuchandran Nair P.

Therefore, the application is allowed. The WP(C)No.295 of 2013 is restored to its original number.

Misc. Case No. 133 of 2014 stands disposed of

(Prafulla C Pant)
CHIEF JUSTICE

dev
23.04.14

MC No. 134 of 2014
IN WP(C)No.323 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the applicants.

Shri A Khan, Advocate, present for the respondents.

Heard.

By means of this application, the applicants (writ petitioners) have sought restoration of WP(C)No. 323 of 2013, which was dismissed for non-prosecution on 02.04.2014.

The application is within time and ground of absence is sufficiently explained in the application supported by affidavit of Sukumaran KP.

Therefore, the application is allowed. The WP(C)No.323 of 2013 is restored to its original number.

Misc. Case No. 134 of 2014 stands disposed of

(Prafulla C Pant)
CHIEF JUSTICE

dev
23.04.14

MC No. 408 of 2013
IN WP(C)No.376 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 376 of
2013.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.34 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondent No. 1.

Shri PN Nongbri, Advocate, present for respondent No. 3.

Learned counsel for the respondent No. 3 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.66 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for the respondents No. 1 to 2.

Learned counsel for the respondents No. 1 to 2 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, petitioners are allowed to file their rejoinder affidavits to the counter affidavit filed on behalf of respondent No. 3.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.154 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks along with connected matter i.e. WP(C)No. 88 of 2014.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.156 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents No. 1 to 3.

By means of this writ petition, the petitioner, Science Teacher of PWB Girls' Secondary School, West Garo Hills, has sought release arrears of salary from March, 2013 till date.

Learned counsel for respondents No. 1 to 3 prays for and is allowed four weeks' time to file counter affidavit.

Issue notice to respondent No. 4 Managing Committee, PWB Girls' Secondary School, who may also file its counter affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.157 of 2014

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.185 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri SD Upadhaya, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondents No. 5 and 6.

Respondent No. 2 has also filed its counter affidavit.

Learned counsel for the petitioner states that rejoinder to the affidavit-in-opposition of respondent No. 2 has already been filed and as to the affidavit-in-opposition by the rest of the respondents, no rejoinder affidavit need be filed.

In the above circumstances, list this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.285 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

Admit the petition.

Affidavits are already exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.289 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri K Garod, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for the respondents No. 1 to 3.

Shri H Kharmih, Advocate, present for respondents No. 4 to 7.

Shri R Deb Nath, CGC, present for respondent No. 8.

Affidavit-in-opposition has been filed on behalf of respondent No. 3 and respondents No. 4 to 7. Same be taken on record.

Rejoinder affidavit has also been filed on behalf of the petitioners. Same be also taken on record.

Learned counsel for the respondent No. 8 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.295 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the petitioners.

Shri A Khan, Advocate, present for respondents.

This writ petition is restored to its original number vide order of the date passed in Misc. Case No. 133 of 2014.

List this writ petition after two weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.322 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the petitioners.

Shri A Khan, Advocate, present for respondents.

This writ petition is restored to its original number vide order of the date passed in Misc. Case No. 132 of 2014.

List this writ petition after two weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.323 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H Bezbarua, Advocate, present for the petitioners.

Shri A Khan, Advocate, present for respondents.

This writ petition is restored to its original number vide order of the date passed in Misc. Case No. 134 of 2014.

List this writ petition after two weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.331 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioners.

Ms NG Shylla, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.362 of 2012

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri SD Upadhaya, Advocate, holding brief for Shri P Dey, counsel for the petitioner.

Shri R Gurung, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
23.04.14

WP(C)No.376 of 2013

23.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Chackraborty, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Shri M Shangpliang, Advocate, present for respondent No. 4.

Shri PN Nongbri, Advocate, present for respondent No. 6.

Learned counsel for the respondent No. 6 prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks. Meanwhile, the petitioners are allowed to file their rejoinder affidavits to the counter affidavit filed on behalf of respondent No. 4.

Also, the petitioner is further directed to supply English translation of Annexures 4 to 8, Annexure 12 and page 138 to the writ petition.

CHIEF JUSTICE

dev
23.04.14

